

Notice under Order XXI, Rule 53(1)(b) of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Judge,

..... Court,

Whereas, the plaintiff abovenamed has applied for execution of the decree dated the day of 19 obtained by him against the defendant abovenamed by attachment of the decree for money passed by your Court in Suit No. of 19.... in favour of the abovenamed and wherein the said is the plaintiff, and is the defendant;

Now take notice that you are requested to stay the execution of the said decree of your Court until you receive intimation from this Court that this notice is cancelled or until the holder of the decree of this Court applies to your Court to execute the decree of your Court.

Dated this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19.

Advocate for